

to the victim by way of trying to reason with the spouse with a view to bring about an amicable settlement. In the case of unresponding spouses, they give a patient hearing and sympathetic counselling to the victims, provide consular assistance and extend humanitarian aid, if necessary, with the assistance of the local Indian community. Ways and means of supplementing this with legal advice, verification of the antecedents of the grooms, compulsory registration of the marriages, etc. are under consideration of Government.

Recommendation for Pre-mature Retirement

775. SHRI PYARIMOHAN MOHAPATRA: Will the PRIME MINISTER be pleased to State:

(a) the number of All-India Service Officer service-wise and State Cadre-wise in respect of whom the respective State Governments had recommended pre-mature retirement; and

(b) the number of cases in which Government disagreed with such recommendations during the last three years and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI): (a) and (b) So far as Indian Administrative Service (IAS) is concerned, during the last three years, three IAS Officers were recommended for premature retirement by the State Government of Orissa. The recommendation is under examination of the Central Government.

So far as Indian Police Service (IPS) is concerned, during last three years, four IPS Officers were recommended for pre-mature retirement, one each from Maharashtra, Gujarat, Tamil Nadu and Orissa Cadres. Government of India have not disagreed with any proposal for pre-mature retirement.

So far as Indian Forest Service (IFS) is concerned, during that period, no recommendation for pre-mature retirement from any Cadre in respect of any IFS Officer has been received.